

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes.

(b) and (c). A statement giving the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-3618/64].

सिक्किम में तिब्बती

1344. श्री ओंकार लाल बेरवा : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ तिब्बती अपने बच्चों के साथ सिक्किम में बिना वैध अनुमति-पत्रों के रह रहे हैं ;

(ख) यदि हां, तो बिना वैध अनुमति-पत्रों के उनके प्रवेश के क्या कारण हैं ; और

(ग) इस साल अब तक कितने तिब्बती भारत आ चुके हैं ?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) :

(क) और (ख). सिक्किम में तिब्बती लोगों को रजिस्टर करने का काम सिक्किम सरकार करती है। हमारी सूचना के अनुसार, सिक्किम में रहने वाले सभी तिब्बती लोगों को सिक्किम सरकार द्वारा प्रमाण-पत्र दिए जाते हैं।

(ग) 423।

Proposals for Indo-Naga Commission

1345. **Shri D. C. Sharma:** Will the Minister of External Affairs be pleased to state:

(a) whether Rev. Michael Scott, a member of the Nagaland Peace Mission has pleaded for the appointment of an "Indo-Naga Commission" for a full and objective inquiry into "all that has happened" in Nagaland; and

(b) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Rev. Michael Scott made such a suggestion. This, however, is not

supported by the two other members of the Peace Mission. The Government of India are of the view that an enquiry into the past will not help the present talks.

Crash of I.A.F. Hunter

1346. { **Shri S. M. Banerjee:**
Shri Vishwa Nath
Pandey: १३
Shri Bal Krishna Singh:
Shri Yamuna Prasad Mandal:

Will the Minister of Defence be pleased to state:

(a) whether an I.A.F. Hunter crashed in Santa Cruz airport in November, 1964;

(b) if so, the casualties arising out of the crash; and

(c) whether any enquiry was made; and if so, the result thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes; 'on 21st November 1964.

(b) The pilot of the aircraft, Flying Officer R.D. Chinoy, who was the sole occupant, was killed.

(c) In accordance with the Air Force rules, a Court of Inquiry has been ordered to investigate the accident. Full details will be known when the report of the Court of Inquiry is received.

Payment of Wages in Mica Mines

1347. **Shri Shiv Charan Mathur:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the payment of earned wages to the workmen in the mica mining areas of Bhilwara District (Rajasthan) are delayed for months by the employers in contravention of the provisions of the Payment of Wages Act, 1936;

(b) if so, what is the total amount of wages remaining unpaid upto date and the number of employers responsible for such a delayed payment; and

(c) the number of prosecutions launched against such defaulting parties and cases in which penalties have been imposed by the Payment of Wages authority together with the number of cases pending for decision with such an authority?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) There have been some cases where wages were not paid within the time-limit prescribed under section 5 of the Payment of Wages Act, 1936.

(b) Rs. 2,06,071.74 as on 15th November, 1964. The number of employers responsible is 13.

(c) 40 claim applications were filed in the Courts under the Payment of Wages Act, 1936, covering an amount of Rs. 2,24,208.80 and the claim proposals in respect of an amount of Rs. 22,942.68 are under scrutiny of the enforcement machinery. 21 claim cases covering an amount of Rs. 41,079.74 have already been decided, Rs. 6,103.18 having been decreed and the rest of Rs. 34,976.56 having been paid by the employers during the pendency of the claim cases. The remaining amount of Rs. 1,83,129.06 is covered by the remaining 19 applications which are pending. No prosecution has been launched since the beginning of 1963 under the Payment of Wages Act, but six prosecutions were launched in 1963, and eight in 1964 for delayed or deferred payment under the Minimum Wages Act against owners of mica mines in Bhilwara District.

Indians in U.K., U.S.A. and Canada

1348. Shri G. S. Musafir: Will the Minister of External Affairs be pleased to state:

(a) the number of Indians in U.K., U.S.A. and Canada; and

(b) the number of Punjabis, Bengalis and Maharashtrians residing in

each of the above countries?

The Minister of External Affairs (Shri Swaran Singh): (a) The number of Indians including students and those employed in International organizations is approximately as follows:

(i) U.K.	1,30,000
(ii) U.S.A.	14,690
(iii) Canada	2,949

(b) Their statewide break-up is not available. However, it is estimated that of those in U.K., roughly 80% are from the Punjab and 10% from Gujarat. Of the remainder those from Bengal predominate.

Telegraph and Telephone Engineering Service

1349. Shri R. G. Dubey: Will the Minister of Communications be pleased to state:

(a) the normal stay of an Officer of the Telegraph and Telephone Engineering Services Class II and I at one station;

(b) the number of such Officers who were transferred from one Circle to another during the current year even though they had not stayed at one station for more than two years;

(c) the number of such Officers who had earlier stayed in Delhi for more than five years but were transferred back to Delhi this year although they had not stayed out of Delhi for more than 3-4 years; and

(d) the number of Divisional Engineers who have stayed at one station in various Circles for the last more than four years?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The orders regarding rotational transfers prescribe four years stay at one station but if during this period an officer is transferred or promoted to another post at the same station he can be retained at that station upto six years.